

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.359 of 2002  
IN  
O.A. No.1634 of 2000

New Delhi, this the 2nd day of Sept., 2002

Hon'ble Shri M.P. Singh, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Surender Singh  
S/o Shri Afalatoon Singh  
Village Bohada Kala,  
PO Bhora Kalan  
District Gurgaon (Haryana).  
(None for the petitioner) ....Petitioner

VERSUS

1. Shri Bhawani Prasad  
Director General (Works),  
C.P.W.D., Nirman Bhawan,  
New Delhi.

2. Shri Sudhir Kumar  
Superintending Engineer (Coord.),  
Electrical,  
C.P.W.D., East Block I,  
Level 7, R.K. Puram,  
New Delhi.

3. Shri Harmeet Singh,  
Executive Engineer (E),  
C.P.W.D., East Block III,  
Level 7, R.K. Puran,  
New Delhi.

....Respondents

(By Advocate: Shri P.P. Rallan for Shri J.B. Mudgil)

ORDER (ORAL)

Hon'ble Shri Shanker Raju, Member (J) :

None for the petitioner even on the second call, CP deserves to be dismissed in default and for non-prosecution. However, taking note of the para 9 of the C.P. where in the petitioner has stated that the respondents have taken necessary action to comply with the directions of this Tribunal by writing to the Deputy Director on 1.7.2002. CP is dismissed with liberty to the petitioner to place his grievance, if still survives, in accordance with law.

*S. Raju*  
(Shanker Raju)

Member (J)

*MP*  
(M.P. Singh)  
Member (A)

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